

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

APPLICATION NO 131 OF 2017(SZ)

Syed Mohammed Kalifa Sahib,
S/o Syed Kamil Sahib,
President, NagoreDargah Advisory Board,
NO. 3, Kalifa Sahib Street, Nagore- 611 002.
Nagapattinam District.

... Applicant.

and

1. The District Collector
District Collectorate,
Nagapattinam- 611 001.

2. The Commissioner
Nagapattinam Municipality
Nagapattinam.

3. The Tamil Nadu Pollution Board,
Rep by its Member Secretary,
No,76, Mount Road,
Guindy,Chennai- 32.

... Respondents.

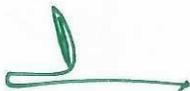
REPORT FILED BY RESPNDENT NO. 2

I, Sridevi, daughter of B. Nandakumar, Hindu aged about 45 years, working as Municipal Commissioner, Nagapattinam Municipality, Nagapattinam, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Nagapattinam Municipality, the 2nd Respondent herein and well conversant with the facts of the case from the connected files.
2. I submit that subsequent to the order passed by this Hon'ble Tribunal the following steps were taken by the Nagapattinam Municipality and the same is submitted for the Consideration of this Hon'ble Tribunal.

A) BIO MINING PROCESSING FACILITY:

The Municipality has two bio mining processing facility to process the existing accumulated legacy waste. One is located at existing MSW Processing facility, Nagapattinam Town and another one is located at Nagore Town.




**Commissioner,
Nagapattinam Municipality**

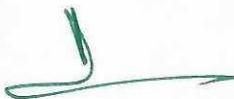
1) Bio-Mining facility at Nagapattinam Town:

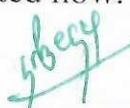
The Bio Mining process is carried out to process the existing accumulated Legacy waste. The estimated total legacy waste accumulated is 10852.77 Cum over an area of 8.20 acres. The Municipality has provided the Bio Mining facility such as Feeding System, Trommel Screen, belt Conveyors with a capacity to process 90 Tons/Day (two batches). The Entire legacy waste has been processed by the Municipality and the same has been completed now.

Further as per the revised survey on legacy waste accumulated in Nagapattinam was carried out by M/s. Step Land Survey Consultants, Pondicherry which was reviewed by Anna University, Chennai and the estimated quantity of legacy waste is 20735 Cum. DPR for the project was submitted to the CMA on 05.02.2021. Further detailed proposal was also prepared and the same was also submitted by the municipality to The Commissioner of Municipal Administration on 11-08-2021 for Administrative Sanction and Funding from the Government. Subsequent to the Order of this Hon'ble Tribunal Administrative Sanction was granted by the Commissioner of Municipal Administration by his order dated 02-11-2021 in his Proceedings No. 21192/2021/AMRUT 2 and Technical sanction was also granted on 19-11-2021. Subsequent to the sanction tender was called for by the Municipality on 26-11-2021 and after finalizing the tenders work order will be given on 06-12-2021. The work will be commenced immediately after the Monsoon season and the same will be finished within 9 months from the date of issuing the work order.

2) Bio Mining facility at Nagore Town:

The Bio Mining process is carried out to process the existing accumulated legacy waste. The estimated total legacy waste accumulated is 12360Cum over an area of 2.86 acres. The Municipality has provided the Bio Mining facility such as Feeding System, Trommel Screen, belt Conveyors with a capacity to process 60 Tons/Day (two batches). The Entire legacy waste has been processed by the Municipality and the same has been completed now.




Commissioner,
Nagapattinam Municipality

B.SEWAGE TREATMENT PLANT (STP) :

The Municipality has installed two Sewage Treatment Plant (STP) at Nagapattinam and Nagore Town. The Municipality has completed the underground sewerage system for 32 wards out of 36 wards and partially completed for remaining 4 wards.

1) STP at Nagapattinam Town:

The municipality has already installed STP to treat the 9.63 MLD of sewage generated from Nagapattinam Town. Daily generation of sewage is about 3.90 – 4.20 MLD. The Municipality has obtained consent to operate under Water & Air Acts and the same is renewed upto 31.03.2020. The local body has applied for the renewal of the consent for the period upto 2021-2023 along with the requisite fee of Rs. 2,20,080 + 2,20,080 on 12-08-2021, 24.11.2021 and some queries were raised by TNPCB and the same was pending consideration before the TNPCB.

2) STP at Nagore Town:

The STP was previously inspected on 25.02.2021 and issued show cause notice under Water and Air Acts for operating the STP without obtaining CTO. The Municipality has now filed application for Consent to Operate on 25.06.2021 through OCMMS without remitting Consent Fee. Hence, the application was returned with a request to resubmit the application along with Consent Fee. Subsequently the Municipality has resubmitted the Application for Consent to Operate along with the requisite fee of Rs. 43, 600/- and subsequent to that Consent was given upto 31.03.2021 by the TNPCB by its Order dated 02-11-2021 in Order No. 2104240961015.




Commissioner,
Nagapattinam Municipality

C. BIO - METHANATION PLANT:

Nagapattinam Municipality has provided Bio-Methanation Plant with a capacity of 5 MT/Day near to existing MSW Processing facility located at Nagapattinam Town. This plant was established in the year 2018 for the generation of electric power 300-350 KW/hr which will be used for their own purposes. During inspection the Bio-Methanation Plant was not in operation and the same was rectified by the municipality and the same is in operation now.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on
This the 26th day of
November 2021 and the
Deponent herein has
Affixed his signature
in my presence


Commissioner,
Nagapattinam Municipality

before me,



Advocate, Nagapattinam.

26.11.2021

E. NO: 419/76

Mobile No: 9443417430